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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**CP(CAA) No. 43/NCLT/AHM/2018  
CA(CAA) No. 136/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.02.2018**

Name of the Company: Reena Fashion Pvt. Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

**S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE**

1. S. SWAMINATHAN PCS PETITIONER S. Swaminathan

2.

**ORDER**

Learned PCS Mr. S Swaminathan present for Petitioner.

Learned PCS Mr. S Swaminathan filed Memorandum of Appearance for Petitioner.

Affidavit of Chairman filed.

Report of chairman filed.

Proof of service of notice on statutory authorities not filed.

Common representation of Regional Director received.

No representation received from other statutory authorities.

Petitioner shall file proof of service.

List the matter on 20.02.2018.

*Manora*  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

*B. Raveendra Babu*  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 13th day of February, 2018.